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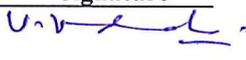
NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)  
PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 20.10.2017 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CA No. /102/252/HDB/2017
NAME OF THE COMPANY	Legalcraft Solutions Pvt Ltd
NAME OF THE PETITIONER(S)	Legalcraft Solutions Pvt Ltd
NAME OF THE RESPONDENT(S)	Registrar of Companies, Hyderabad
UNDER SECTION	252

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
V. Venkata Rami Reddy Counsel for Applicant		9562239039	
Sunil Kumar Kacham,	PCS	9848056560	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Heard Shri V. Venkata Rami Reddy, Learned Counsel and Shri Sunil Kumar Kacham, Learned PCS for the Petitioner.

The RoC has filed a report dated 17.10.2017, by inter-alia stating that the Tribunal may direct the petitioner to file all pending returns, namely annual returns (E-Form MGT-7) with fees and additional fees as prescribed under the provisions of the Companies Act, 2013 and Petitioner may also be directed to ensure statutory compliance of applicable provisions of the Companies Act, 2013 without any delay in future. In view of the above, we direct the Petitioner to comply with the above requirement as mentioned by the RoC and also file an affidavit giving an undertaking not to commit similar violations in future, subject to the satisfaction of the RoC.

Post the case on 27.10.2017.



Member (T)



Member (J)